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ε	(1) (2)	सिद्धदोष ट जिनका वि लम्बित है	हराए चारए	र्गए. : ग . :	$\left\{ \begin{array}{c} 21\\27 \end{array} \right\}$
	(2)	जिनका ग्र है	स्वेष प	प लम्बित	27
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D. R. CHAVAN):

(a)	Arrested		•	76
(b) (1)	Challaned			48
	(i) Convict (ii) Pendir trial	_	21] 27 }	40
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- (2) Pending investigation
- (3) Discharged

ELECTIONS TO THE LOK SABHA

199-A. DIWAN CHAMAN LALL: Will the Minister of LAW be pleased to state whether he will lay on the Table of the House a list of successful candidates to the Lok Sabha in the election held recently, showing the majority achieved by the Congress Party over all other parties including independents?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI D. R. CHAVAN): 282 seats have been «ecured by the Congress Party out of 518 seats of which results have been declared so far.

12 NOON

STATEMENT RE MONEY SPENT FOR PUBLICISING THE LECTURES OF SHRIMATI RITA DAR AND SHRIMATI RAJAN NEHRU IN THE U.SA.

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI R. DESAI): Sir, on the 29th March 1967, Shri Bhupesh

t[] English translation.

Gupta made an allegation in this House that a sum of \$ 17,000 of Government money was spent by or through Mr. Ganju for publicising the lectures of Mrs. Rita Dar and Mrs. Raj an Nehru in the United States. I had requested the Honourable Member who made the allegation to make available the folders he had displayed so that I could enquire into the facts alleged by him.

I have not yet received the folders or any other papers from Shri Gupta. However, I have made the necessary enquiries on my own and can state categorically that this allegation is completely false. Both Mrs. Rita Dar and Mrs. Raj an Nehru lectured in the United States under the auspices of a very wellknown lecture bureau by the name of Colston Leigh Inc. This firm, like many such other firms in the United States, arranges lecture tours for individuals from all parts of the world. The usual arrangement is that the lecture bureau deduct a portion—usually 50 per cent—of the lecture fees obtained by the lecturer and from this portion of the fees arranges for publicity, other promotional activities and necessary expenses, the remainder being the profit of the firm.

The folders to which Shri Bhupesh Gupta made reference were produced by Colston Leigh. Neither the Embassy of India nor Mr. Ganju had any contact whether direct or indirect with Colston Leigh in regard to these lecture tours. Neither of them is therefore responsible for the contents of these folders nor was a single cent of the Indian tax-payers' money spent whether, directly Or through Mr. Ganju for these folders or for these lectures.

Shri Niren Ghosh raised certain other points to which also I can now give the answers. No contracts of the Embassy are routed through Mr. Ganju. The New York Times supplement brought out at the time of the Prime Minister's visit was paid for by a special sanction of the Government of India with which Mr. Ganju had nothing to do. Neither

Mr. Ganju nor his wife is related in any way to the Nehru family.

PAPERS LAID ON THE TABLE

WHITE PAPER NO. XXIII CONTAINING NOTES, MEMORANDA AND LETTERS EXCHANGED BETWEEN THE GOVERNMENTS OF INDIA AND CHINA

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): Sir, I beg to lay on the Table a copy of White Paper No. XXIII containing Notes, Memoranda and Letters exchanged! between the Governments of India and China during the period February 1966 and February, 1967. [Placed in Library. See No. LT-188/67].

NOTIFICATIONS UNDER THE DELIMITATION COMMISSION ACT, 1962

THE MINISTER OF LAW (SHRI P. GOVINDA MENON): Sir, I beg to lay on the Table a copy each of foun Notifications of the Election Commission, issued under subsection (I) of section 11 of the Delimitation Commission Act, 1962. [Placed in Library. See No.' LT-195/67].

ANNUAL REPORT AND ACCOUNTS (1965-66) OF THE HINDUSTAN SHIPYARD LIMITED, VISAKHAPATNAM AND AUDITORS' REPORT THEREON

THE MINISTER OF TRANSPORT AND SHIPPING (PROF. V. K. R. V. RAO): Sir, I lay on the Table a copy of the Fourteenth Annual Report and Accounts of the Hindustan Shipyard Limited, Visakhapatnam, fop the year 1965-66, together with the Auditors' Report on the Accounts* under subsection (1) of section 619-A of the Companies Act, 1956. [Placed in Library. See No. LT-199/67].

ANNUAL ACCOUNTS (1965-66) OF THE MADRAS PORT TRUST AND AUDIT REPORT THEREON

PROF. V. K. R. V. RAO: Sir, I also beg to lay on the Table a copy of the Annual Accounts of the Madras Port Trust for the year 1965-66 and the Audit Report thereon. [Placed in Library. *See* No. LT-197/67].

NOTIFICATIONS UNDER THE MOTOR VEHICLES. ACT, 1939

PROF. V. K. R. V. RAO: Sir, I also beg to lay on the Table a copy each of the following Notifications, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939:

- (i) Notification No. F. 3(13)/ 65-66-Transport, dated the 29th September, 1966, publishing the Delhi Motor Vehicles (3rd Amendment) Rules, 1966, issued by the Delhi Administration. [Placed in Library. See No. LT-104/67].
- (ii) Notification No. 158/66/F. No. 68-332/66-Pub., dated the 5th December, 1966, issued by the Andaman and Nicobar Administration.
- (iii) Notification No. 166/66/F. No. 68-261/66-Pub., dated the 27th December, 1966, issued by the Andaman and Nicoba_r Administration

[Placed in Library. See No. LT-196/67 for (ii) and (iii)]

THE MINERALS CONCESSION (FIRST AMENDMENT) RULES, 1967

THE MINISTER OF STATE IN THE MINISTRY OF STEEL, MINES AND METALS (SHRI P. C. SETHI): Sir, I lay on the Table under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957, a copy of the Ministry of Mines and Metals Notification G.S.R. No. 369 dated the 4th March, 1967 publishing the Minerals Concession (First Amendment) Rules, 1967. [Placed in library. See No. LT-163/67].